

DIVISION BENCH
COURT - II

M-1

MENTIONING

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/634(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8TH JULY 2024

IN THE MATTER OF	L AND T FINANCE LIMITED VS EMTA COAL LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

C O R R I G E N D U M O R D E R

1. This matter was not on Board today. Upon mentioning, the matter is taken on Board.
 - a. In the order dated 10th June, 2024, in para 2 “2. *Learned Counsel Mr. Zeeshan Haque appearing on behalf Corporate Debtor submits that a settlement is arrived at between the parties and an appeal has been preferred before the Hon’ble National Company Law Appellate Tribunal, New Delhi assailing the order dated 4th April, 2024.*” will read as “The appeal that was pending before the Hon’ble National Company Law Appellate Tribunal, New Delhi has been dismissed on 28th May, 2024. In view of such, the matter is posted on 23rd July, 2024 for hearing”.
 - b. **Para 3** of the order dated 10th June, 2024 stands deleted.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/634(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH JUNE 2024

IN THE MATTER OF	L AND T FINANCE LIMITED VS EMTA COAL LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Abhrajit Mitra, Sr. Adv.] For the Financial Creditor
Mr. Vikram Wadehra, Adv.]
Ms. Aasia Hasan, Adv.]
Mr. P. Choudhury, Adv.]

Mr. Jishnu Saha, Sr. Adv.] For the Corporate Debtor
Mr. Jishnu Chowdhury, Adv.]
Mr. Zeeshan Haque, Adv.]
Mr. T. Agarwal, Adv.]
Mr. Ram Maroo, Adv.]

ORDER

1. Learned Senior Counsel for the Financial Creditor present. Learned Senior Counsel for the Corporate Debtor present.
2. Learned Counsel Mr. Zeeshan Haque appearing on behalf Corporate Debtor submits that a settlement is arrived at between the parties and an appeal has been preferred before the Hon'ble National Company Law Appellate Tribunal, New Delhi assailing the order dated 4th April, 2024.
3. List this matter on **3rd July, 2024** for reporting settlement, if any.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**